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(2023) 11 SIK CK 0035 Sikkim High Court

Case No: Writ Petition (C) No. 45 Of 2020

Puspa Mishra And Others

APPELLANT

۷s

State Of Sikkim And Others

RESPONDENT

Date of Decision: Nov. 21, 2023

Hon'ble Judges: Meenakshi Madan Rai, J

Bench: Single Bench

Advocate: A. Moulik, Ranjit Prasad, Thinlay Dorjee Bhutia, Hissay Gyaltsen

Judgement

Meenakshi Madan Rai, J

I.A. No.06 of 2023 is an application filed by Learned Government Advocate on behalf of the State-Respondents No.1 and 2, seeking adjournment on

grounds that the Learned Advocate General, who is to conduct this matter is unable to appear before this Court today, on account of some personal

difficulty.

Learned Senior Counsel for the Petitioners submits that he is prepared with the matter, however, as personal difficulty has been projected, he has no objection.

This matter has been filed in the year 2020 and numerous adjournments have been sought for by the State-Respondents on various grounds. Let it be

noted that this is the final opportunity afforded to all the parties in the matter, no further time on any ground whatsoever to any shall be permitted.

I.A. No.06 of 2023 stands disposed of accordingly.

List this matter after the winter vacation.